

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF FINANCIAL SERVICES

**LOK SABHA**

**UNSTARRED QUESTION NO. 1170**

TO BE ANSWERED ON 10<sup>th</sup> FEBRUARY, 2020 (MONDAY) / MAGHA 21, 1941(SAKA)

**Compliance of Government Orders**

†1170. SHRI RAMCHARAN BOHRA:

Will the Minister of FINANCE be pleased to state:

(a) whether the Ministry had intimated all the Ministries concerned on behalf of the Government through an order dated 19.03.1999 after consulting the higher officers of the respective Ministries that the Public Undertakings under the control of the Government shall ensure advance approval in consultation with the respective Ministry, Ministry of Labour, Ministry of Law and Justice for challenging the Labour awards accorded by the Industrial Tribunals and Labour Courts under the Central Government in court and the above order has been re-circulated on 8.11.2019 to all the Ministries to ensure strict compliance of the order and if so, the details thereof;

(b) whether the Management of Public Sector Banks (State Bank of India and Bank of India) has challenged the labour awards accorded by Industrial Tribunal and Labour Court under the Central Government during the period of financial years 2016-17 and 2017-18 by violating the aforesaid order without getting the approval of Ministry of Finance in advance;

(c) if so, the details thereof during the said period, bank-wise; and

(d) whether any strict action has been taken to ensure the compliance of said order of the Government by Public Sector Banks for getting approval of the Ministry of Finance in advance in such cases and to punish these officers of the Banks guilty of violating these orders and if so, the details thereof?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF FINANCE  
(SHRI ANURAG SINGH THAKUR)

(a) to (d): Information is being collected and will be laid on the Table of the House.

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